

DIRECTORATE OF SIKKIM STATE LOTTERIES FINANCE DEPARTMENT GOVERNMENT OF SIKKIM GANGTOK.

THE SIKKIM ONLINE GAMING (REGULATION) AMENDMENT BILL, 2024 (BILL NO. 24 OF 2024)

A

BILL

further to amend the Sikkim Online Gaming (Regulation) Act, 2008.

BE it enacted by the Legislature of Sikkim in the Seventy-fifth Year of the Republic of India as follows:-

Short title and	(1) This Act may be called the Sikkim Online Gaming
	(Regulation)(Amendment) Act, 2024,
commencement:	
	(2) They shall come into force on the date of its publication in the
The state of the s	Official Gazette.
Amendment of section 2(l)	The Sikkim Online Gaming (Regulation) Act, 2008 (hereinafter referred
	to as the "Principal Act") in section 2, for clause (1), the following shall
	be substituted, namely:-
	"Gaming Terminal" means the intranet gaming terminal or internet
	gaming terminal or URL address of the Licensee through which Online
	Gaming or Online Games or Sports Games is conducted. Further all
	Online Games and/or Sports Games played through the Gaming
	Terminal shall not traverse outside the Geographical boundaries of the
	State of Sikkim, is respect of which license is granted in accordance
	with the provisions of the Act and such license is in force.
Insertion in Section 12A	
	In the Principal Act after Section 12, the following shall be inserted
	namely:-
	12 (A) Penalties on Unlicensed Operators
	(1) Any individual or entity operating any Online Gaming service
	within the State of Sikkim without a valid license issued by the
	Authority/ State Government shall be deemed to be engaging in
	unlawful online gaming operations.

- (2) The State Government shall have the power to initiate suo moto actions against any individual, organisation or Company found to be conducting unlicensed or unlawful gaming operations.
- (3) Any third party, including private citizens or organizations, may report instances of unlicensed or unlawful gaming operations to the Authority/State Government. Upon receiving such intimation, the Authority shall investigate and take appropriate actions as deemed necessary.
- (4) The State Government shall have the power to investigate allegations of unlicensed gaming operations, conduct inspections, and gather evidence. They may collaborate with law enforcement agencies to enforce the provisions of this section effectively.
- (5) Any person or entity found guilty of operating unlicensed gaming services shall be liable to penalties which may include but not be limited to fines, as may be prescribed under the Act and rules made thereunder. Additionally, all gaming equipment, revenues, and related assets may be subject to seizure and forfeiture."

FINANCIAL MEMORANDUM

NIL

MEMORANDUM REGARDING DELEGATED LEGISLATION

NIL

CHIEF SECRETARY CUM FINANCE SECRETARY
GOVERNMENT OF SIKKIM

STATEMENT OF OBJECTS AND REASONS

The Sikkim Online Gaming (Regulation) Act, 2008 was passed by the Sikkim Legislative Assembly (Act No. 23 of 2008) with a view to regulate the operation of Online Gaming & Sports Gaming in the State of Sikkim.

With the passage of time it has become necessary to amend clauses in the Principal Act, therefore the State Government has deemed it expedient to redefine the term Intranet Gaming Terminal and insert clauses for penalties for unlicensed operators.

With this object in view, the Bill for the amendment of the Sikkim Online Gaming (Regulation) Act, 2008 has been framed.

(P.S. NAMANG)

MINISTER-IN-CHARGE FINANCE DEPARTMENT